

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - II  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04-08-2020 AT 11.30 AM THROUGH VIDEO  
CONFERENCING:

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**PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)**  
**SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**  
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APPLICATION NUMBER : IA/426/IB/2020  
PETITION NUMBER : CP/550/(IB)/2018  
NAME OF THE PETITIONER(S) : C.RAMASUBRAMANIAM, LIQUIDATOR OF  
M/S. SURANA CORPORATION  
NAME OF THE RESPONDENT(S) : VINOD KUMAR JAIN & 2 OTHERS  
UNDER SECTION : SEC 60 (5) OF IBC 2016  
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**ORDER**

Counsel for the Applicant/Liquidator Mr. Vipin Warriar and Counsel  
for the 1<sup>st</sup> Respondent Mr. Rahul K Jain are present.


The Liquidator is directed to do due diligence of the property in the name  
of the Corporate Debtor and file a legal opinion along with an affidavit  
stating that the property in the name of the Corporate Debtor is valid and  
enforceable.

List the matter on **24.08.2020** for further hearing.

-sd-

**[S. VIJAYARAGHAVAN]**  
**Member (Technical)**

-sd-

  
**[R. SUCHARITHA]**  
**Member (Judicial)**

vs